

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

22. *I.A.1063/2021
IN
C.P. 174/2020

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **09.07.2021**

NAME OF THE PARTIES: Altico Capital India Ltd

V/s

Ajay Agarwal & Ors

SECTION 95 OF INSOLVENCY ANC BANKRUPTCY CODE, 2016

ORDER

I.A. 1063/2021

The above I.A. is filed by the Financial Creditor under section 95 of IBC against the personal guarantor. However, on an enquiry from the Bench it came out that the Corporate Debtor for which the personal guarantee has been given is not under CIRP. In view of the above, the present I.A. cannot be prosecuted and therefore the above I.A. 1063/2021 is disposed of and CP 174/2020 is also dismissed.

Sd/-
CHANDRA BHAN SINGH
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)